

**COMMITTEE ON PAPERS LAID ON THE TABLE
(2021-2022)**

87

SEVENTEENTH LOK SABHA

EIGHTY-SEVENTH REPORT

**[Delay in laying the Annual Reports and Audited Accounts of the National Handloom
Development Corporation (NHDC) Ltd., Noida under the administrative domain of the
Ministry of Textiles]**

(Presented to Lok Sabha on 05 August, 2022)



सत्यमेव जयते

LOK SABHA SECRETARIAT

NEW DELHI

August, 2022/Sravana, 1944(Saka)

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE

(2021-2022)

Shri Ritesh Pandey - Chairperson

MEMBERS

2. Dr. Shafiqur Rahman Barq
3. Shri Margani Bharat
4. Dr. A. Chella Kumar
5. Shri PallabLochan Das
6. Shri Chowdhury Mohan Jatua
7. ChoudharyMehboob Ali Kaiser
8. Dr. AmolRamsingKolhe
9. Shri Raja AmareshwaraNaik
10. Shri JamyangTseringNamgyal
11. Smt. AparupaPoddar
12. Shri T.N. Prathapan
13. Shri S. Ramalingam
14. Shri SaptagiriSankarUlaka
15. Shri Ashok Kumar Yadav

SECRETARIAT

1. Smt. Suman Arora - Joint Secretary
2. Shri Sundar Prasad Das - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

INTRODUCTION

I, Chairperson of the Committee on Papers Laid on the Table of the House (2021-22), having been authorized by the Committee to present this Report on their behalf, present this Eighty-Seventh Report in respect of the delays in laying of the Annual Reports and Audited Accounts of the National Handloom Development Corporation (NHDC) Ltd. Noida, under the administrative domain of the Ministry of Textiles.

2. In terms of the recommendations of the First Report (5th Lok Sabha) of the Committee, presented to the House on 8th March, 1976 and the Second Report (5th Lok Sabha) of the Committee, presented to the House on 12th May, 1976 and the Second Report (6th Lok Sabha) of the Committee on Papers Laid on the Table, presented to the House on 22nd December, 1977, the Annual Report and Audited Accounts of the all Statutory/Autonomous, Institutes, Companies, Public Undertakings, Corporations, Joint Ventures, Societies, etc. are required to be laid on the Table of the House within nine months of the closure of respective accounting year i.e. by 31 December.

3. The scrutiny by the Committee revealed that the documents of the National Handloom Development Corporation (NHDC) Ltd, Noida for the years from 2018-19 to 2020-2021, were presented to Lok Sabha with repeated delays. The Committee considered the matter of delays in laying the Annual Reports and Audited Accounts of the National Handloom Development Corporation (NHDC) Ltd, Noida and took oral evidence of the representatives of the Ministry of Culture at their sitting held on 20th December, 2021.

4. The Committee considered and adopted the Report at their sitting held on 01 August, 2022.

5. The Committee wishes to express their thanks to the officers of the Ministry of Textiles, Government of India and the National Handloom Development Corporation (NHDC) Ltd, Noida for furnishing the written replies and other material/information for being placed before the Committee.

6. The Committee places on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

7. The Observations/Recommendations of the Committee have been printed in bold letters at the end of the Report.

New Delhi

03 August, 2022
12 Sravana, 1944 (Saka)

Ritesh Pandey
Chairperson
Committee on Papers Laid on the Table

COMMITTEE BRANCH-II
(Committee on Papers Laid on the Table)

Report

The Delay in laying the Annual Reports and Audited Accounts of the National Handloom Development Corporation (NHDC) Ltd., under the administrative domain of the Ministry of Textile (MoT).

The National Handloom Development Corporation (NHDC) Ltd. was set up in February, 1983 by the Government of India as a Public Sector Undertaking under the Companies Act, 1956. The main objectives of NHDC are:-

- To supply all types of yarn for the benefit of the Handloom sector.
- To supply quality dyes and related materials needed by the Handloom sector.
- To promote marketing of Handloom products.

In pursuance of the above objectives, the NHDC is undertaking the following activities:

- (i) Yarn Supply Scheme (YSS) is one of the important schemes of the Government of India under which all types of yarn are being supplied to the eligible handloom weavers all over the country at the Mill Rate Price by the NHDC. Under YSS, the freight charges and depot operating expenses are reimbursed to eligible Handloom weavers;
- (ii) The NHDC also supplies quality dyes and chemicals to the handloom sector at competitive/lowest rates; and
- (iii) The NHDC promotes marketing of handloom products and organizes special exhibitions like Silk Fabs & Wool Fabs and National Handloom Expo.

2. On being asked by the Committee to furnish the year-wise funds released by the Government of India to the NHDC during the last five years, the MoT has furnished the information, which is placed in a statement at **APPENDIX -I**

3. The Annual Reports and Audited Accounts of the NHDC are being laid on the Table of the House as per section 394 of the Companies Act, 2013. A copy of the same is enclosed as **APPENDIX -II**

4. On being enquired by the Committee about the time line for laying of those Papers on the Table in the said Act, the MoT in their written replies has submitted that --

“ The annual report of the organization has to be prepared within three months of its annual general meeting before which the comments given by the Comptroller and Auditor-General of India and the audit report is placed under the proviso to subsection (6) of and as soon as may be after such preparation, laid before both Houses of Parliament together with a copy of the audit report and comments upon or supplement to the audit report, made by the Comptroller and Auditor-General of India.”

5. In terms of the recommendations of the Committee on Papers Laid on the Table (5th Lok Sabha) contained in its First and Second Reports of 5th Lok Sabha and also in the Second Report of 6th Lok Sabha presented to the House on 08 March 1976, 12 May 1976 and 22 December 1977 respectively, the Annual Reports and Audited Accounts of the Organizations/Corporations/PSUs are required to be laid on the Table of the House within nine months of the closure of the Accounting Year. To comply with this requirement a proper time schedule should be laid down for the compilation of the Annual Report and Annual Accounts and their auditing. The Committee felt that normally a period of three months would be sufficient for compilation of Annual Accounts and their submission for Audit; the next six months might be given for auditing of accounts, printing of the Report and sending it to Government for laying. If for any reason, the Annual Reports and Audited Accounts of the Organizations/Corporations/PSUs could not be laid within the prescribed period of nine months, the Ministry concerned should lay a Statement within 30 days of the expiry of the aforesaid period or as soon as the House assembles whichever is later, explaining the reasons as to why the documents could not be laid.

6. The Committee, therefore, desired to know the status of laying of the Annual Reports and Audited Accounts of the NHDC since the year 2015-2016 and observed from the replies furnished by the MoT in this regard that the Annual Reports and Audited Accounts of the NHDC for 2015-2016 to 2017-2018 have been laid within the stipulated time. However, there are repeated delays in laying of the Annual Reports and Audited Accounts of the NHDC for 2018-2019 to 2020-2021. The dates of laying and the extent of delay in laying the Annual Reports and Audited Accounts of the NHDC for the years 2018-2019 to 2020-2021 have been given in **APPENDIX-III**

7. The chronological sequence submitted by the MoT, in respect of the finalization of the Annual Reports and Audited Accounts of the NHDC, as received from the MoT, for the years from 2015-2016 to 2020-2021, is given in **APPENDIX -IV**.

8. On being asked as to whether the MoT has identified the reasons for the delay in laying the Annual Reports and Audited Accounts of the NHDC for the years 2018-19 and 2019-20 the MoT in their written reply has submitted as under: -

“For FY 2018-19-

The delay in submission of Annual Accounts of the National Handloom Development Corporation Limited (NHDC) for the year 2018-19 before the House was due to late receipt of comments of C&AG (6th January 2020) as a result of which Annual General Meeting (AGM) of the Corporation for the FY 2018-19 could not be held within the extended statutory time line of 31st December 2019 (due date of AGM extended by Registrar of Companies (ROC) till 31st December 2019 on the request of NHDC). After the conduction of AGM of FY 2018-19 on 24th January 2020, the annual report was prepared and sent for printing and translation, however due to COVID 19 pandemic printing got delayed and hence the Annual Report could not be submitted within the time line. The Annual Report of 2018-19, was submitted with the Administrative Ministry for laying the Annual Report and Annual Accounts on 8th September, 2020.

For FY 2019-20-

The delay in the submission of Annual Accounts of National Handloom Development Corporation Limited (NHDC) for the year 2019-20 before both the House of Parliament was due to late receipt of the Statutory Auditors Report (4th Jan, 2021) for FY 2019-20 and the subsequent supplementary audit (w.e.f. 1st Feb, 2021) conducted by the C&AG. After the Supplementary Audit, C&AG asked the Statutory Auditors to revise their earlier report on the Annual Accounts of the Corporation. After the receipt of the revised Statutory Auditors Report and the C&AG- NIL comments on the Annual Accounts of FY 2019-20, the Annual General Meeting for adoption of Annual Accounts for FY 2019-20 was conducted on 30th June, 2021.

After adoption of the Annual Accounts of the Corporation by the shareholders in its AGM held on 30th June, 2021, the Annual Report for FY 2019-20 was printed and submitted with the Administrative Ministry for laying the Annual Report and Annual Accounts on 9th August, 2021.”

9. On being enquired by the Committee as to whether the NHDC faced any problem in connection with the translation of the documents into Hindi version and subsequent printing thereof, the MoT in their written reply has stated that -

“... After the conduction of AGM of FY 2018-19 on 24th January 2020, the annual report was prepared and sent for printing and translation, however due to COVID 19 pandemic printing got delayed and hence the Annual Report could not be submitted within the time line. The Annual Report of 2018-19, was submitted with the Administrative Ministry for laying the Annual Report and Annual Accounts on 8th September, 2020.”

10. On being asked as to whether the process of accounting has been computerized to facilitate a speedy and timely compilation of accounts of the NHDC, the MoT has stated that-

“Yes, NHDC has an ERP System.”

11. On a specific query as to whether the MoT/NHDC have any internal auditing mechanism to ensure timely compilation of the accounts and also to minimize the audit queries at the time of audit, the MoT in their written reply has stated that -

"Yes, NHDC has an internal audit mechanism."

12. On being questioned by the Committee as to whether any time schedule has been laid down by the MoT indicating the normative time for completion of the task at each stage involved in the finalization of the documents of the NHDC, the MoT stated that-

“The Corporation has its closure of Annual Accounts procedure in sync with the Companies Act, 2013. AGM is to be conducted by 30th September of each year/or any extension provided by the Registrar of Companies.”

13. On being enquired by the Committee as to whether there is any mechanism in the MoT to monitor the progress of work in this regard and to ensure timely laying of the documents, no reply has been furnished by the MoT in this regard.

14. The Committee considered the matter of delays in laying of the Annual Reports and Audited Accounts of the NHDC for the years from 2018-2019 to 2019-2020 on the issue and took evidence of the representatives of the MoT and the NHDC on 20.12.2021.

15. The Committee specifically desired to know as to why the MoT has failed in timely laying of the requisite documents since the year 2018-2019 as the requisite documents of the NHDC for the years 2015-2016 to 2017-2018 were laid within the time. The representative of the MoT apprised the Committee that –

“This is for 2018-19.

We approached the statutory auditor after collecting all the accounts by the statutory auditors of the branch offices by 7th August of 2019. Statutory auditor gave us the report on 31st October 2019. After that, supplementary audit report came to us in December, 2019.”

16. On being enquired by the Committee regarding the procedure to be followed by the Ministry/NHDC in auditing the annual accounts and furnishing the final Audit Report, the representative of the MoThas submitted before the Committee that -

“If you permit me, Sir, I will explain this in brief. Our statutory auditor is appointed by the C&AG. One is for the Head Office. We are having nine branch officers. For the two years that we have delayed – 2018-19 and 2019-20 – we are having nine branch officers. Now we are having seven branch officers. For all the branch officers also, C&AG appoint statutory auditors. They compile the accounts. Then we prepare these accounts and present them to the statutory auditor for the headquarters. After that, we show them informally and then we convene the Board meeting. When the Board freezes it, then we get the final audit report from the statutory auditor who is appointed by the C&AG.”

17. The Committee also observed from the replies received from the MoT that they have not laid down a detailed time schedule indicating the normative time for completion of the task at each stage involved in the finalization of the requisite documents of the NHDC. The Committee, therefore, during evidence suggested that –

“इसबारेमें एकटा इमलाइन होना चाहिए। आप लोगोंको फॉलो-
अप करना चाहिए कि हम एक महीना क्रॉस कर रहे हैं और यह एक टाइमलाइन के आधार पर नहीं जा रहा है, तो हम लोग इसको कैसे कोप-अप करेंगे? You
have to make a plan.
अगर वह नहीं होगा तो यह कंटिन्यू होतारहेगा। आप लोग एक टाइमलाइन बनाकर हम लोगोंको बताइए कि नेक्स्ट टाइम हम ऐसे नही करेंगे,
हमारा एक टाइमलाइन रहेगा, and we will work accordingly. आप हम लोगोंको ऐसा कुछ भारोसा दीजिए
...। फिर सीएजी उस पर सप्लीमेंटरी ऑडिट क्रिएट कर सकते हैं, इसमें थोड़ा टाइम लग जाता है। जो एजीएम मीटिंग वगैरह की बात है,
वह आपको टाइम पर करना है। पार्लियामेंट उसका इंतजार नहीं करेगा कि आपने एजीएम से एक्सटेंशन ले लिया है। आपने हमसे या पार्लियामेंट से एक्सटेंशन नहीं
लिया है।

It has also been stated by the Committee -

“... You must have your own dashboard where all your seven organizations, their reports, their accounts, etc. should be given within the timeline that he is talking about. A proper reporting channel should be digitalized so that you can just sit in your office and follow it up and pull up your CFO for this delay.”

Observations/Recommendations

18. The Committee notes that the Ministry of Textiles (MoT) has succeeded in timely laying of the Annual Report and Audited Accounts of the National Handloom Development Corporation(NHDC), Noida for the years 2015-2016 to 2017-2018. However, the requisite documents of the NHDC since the year 2018-2019 have been laid with repeated delays. On being enquired by the Committee the reasons for delays in this regard, the MoT informed that due to late receipt of C&AG Audit Report, the AGM of the NHDC could not be held within the extended statutory time limit. However, the Committee is not convinced with the replies furnished by the Ministry as the Committee notes that the NHDC took about 07 months for the year 2018-2019 in submission of their annual accounts to the C&AG as against three months recommended by the Committee for the purpose. Similarly, the annual accounts of the NHDC for the year 2019-2020 were also submitted to the C&AG on 27.11.2020 after taking a time of about 8 months. The Committee, therefore, desires to know the specific reasons for delays at the stage of compilation of annual accounts of the NHDC and the remedial measures taken by the Ministry to ensure timely compilation of annual accounts.

19. The Committee further notes from the replies furnished by the MoT that the Annual General Meeting of the NHDC for the years 2018-2019 and 2019-2020, which were to be held by 30th September of the respective accounting year, as per the Companies Act, 2013, were actually held on 24 January, 2020 and 30 June, 2021 respectively. The Committee also notes that the extension of time for holding the AGM since the year 2018-2019 has been obtained from the Registrar of Companies(ROC). The Committee feels that seeking extension of time once in a while is understandable, but seeking the extension of time repeatedly since 2018-2019 could not be justified on any ground. The Committee further notes that after receiving the requisite documents from the NHDC for the year 2018-2019, the Ministry also took near about 5 months in laying of the requisite documents on the Table of the House.

20. The Committee hardly needs to stress that the Annual Report and Audited Accounts of an organization are laid before Parliament as a measure of fulfilling the statutory accountability to the Parliament and to enable scrutiny of these documents by the House at the time of consideration of demands for grants pertaining to the Ministry. The documents laid after the stipulated time lose their utility and relevance and do not serve any purpose

except to fulfill the parliamentary requirement of being laid on the Table. The Committee, therefore strongly recommend that such kind of lapses should be avoided and ensure that the requisite documents of the NHDC should be laid within stipulated time in future.

21 The Committee, also recommends that the MoT should prepare a 'Portal' wherein the updated position regarding laying of the requisite documents of all the organisations under their administrative control could be made available with them and also suggest that an alert system might be incorporated into the 'Software/Dash Board' which may warn the Institutions a week before the deadline for the completion of their work at each stage as per the time schedule given so that the requisite documents of all organizations are laid within the stipulated time. The Committee would like to be informed of the action taken by the Ministry in this regard.

22. The Committee also impresses upon the Ministry that if due to some unavoidable reasons, the Annual Reports and Audited Accounts of the NHDC, could not be laid on the Table of the House within the stipulated time, a statement explaining the reasons as to why the requisite documents could not be laid within the prescribed time period should be laid on the Table of the House within 30 days or as soon as the House convenes, whichever is later.

New Delhi

01 August, 2022
10 Sravana, 1944 (Saka)

Ritesh Pandey
Chairperson
Committee on Papers Laid on the Table

Statement showing the year wise fund allocated to National Handloom Development Corporation limited, Noida for the years 2016-17 to 2020-21

Under the Yarn Supply Scheme, Government of India provide freight reimbursement, depot operating expenses, 10% price subsidy to Handloom weavers and service charges to the National Handloom Development Corporation. The rates of service charges provided to the NHDC are as below –

(% of value of yarn supplied)

Area	Service charges to NHDC
For supply in Plain areas	1.25%
For supply in Hills & remote areas	1.50%
For supply in North East areas	2.00%

Year-wise funds released by the Government of India during the last five years to the NHDC (funds includes freight reimbursement, depot operating expenses, 10% price subsidy to Handloom weavers and service charges to NHDC) -

(Amt –Rs in Crore)

Year	Total funds released by GOI
2019-20	142.21
2018-19	126.84
2017-18	199.84
2016-17	261.35
2015-16	321.96

A copy of the section 394, Section 143 (5) and Section 143 (6) of the Companies Act, 2013 regarding laying the Annual Reports and Audited Accounts of the Government Companies

The Annual Reports and Audited Accounts of the NHDC are being laid on the Table of the House as per section 394 of the Companies Act, 2013

Annual Reports on Government Companies.

394. (1) Where the Central Government is a member of a Government company, the Central Government shall cause an annual report on the working and affairs of that company to be—

(a) prepared within three months of its annual general meeting before which the comments given by the Comptroller and Auditor-General of India and the audit report is placed under the proviso to sub-section (6) of [section 143](#); and

(b) as soon as may be after such preparation, laid before both Houses of Parliament together with a copy of the audit report and comments upon or supplement to the audit report, made by the Comptroller and Auditor-General of India.

(2) Where in addition to the Central Government, any State Government is also a member of a Government company, that State Government shall cause a copy of the annual report prepared under sub-section (1) to be laid before the House or both Houses of the State Legislature together with a copy of the audit report and the comments upon or supplement to the audit report referred to in sub-section (1).

Section 143 (5) of the Companies Act, 2013

In the case of a Government company or any other company owned or controlled, directly or indirectly, by the Central Government, or by any State Government or Government, or partly by the Central Government and partly by one or more State Government, the Comptroller and Auditor-General of India shall appoint the auditor under sub-section (5) or sub-section (7) of section 139 and direct such auditor the manner in which the accounts of the company are required to be audited and"] thereupon the auditor so appointed shall submit a copy of the audit report to the Comptroller and Auditor-General of India which, among other things, include the directions, if any, issued by the Comptroller and Auditor-General of India, the action taken thereon and its impact on the accounts and financial statement of the company.

Section 143 (6) of the Companies Act, 2013

(6) The Comptroller and Auditor-General of India shall within sixty days from the date of receipt of the audit report under sub-section (5) have a right to,

(a) conduct a supplementary audit of the financial statement of the company by such person or persons as he may authorise in this behalf; and for the purposes of such audit, require information or additional information to be furnished to any person or persons, so authorised, on such matters, by such person or persons, and in such form, as the Comptroller and Auditor-General of India may direct; and

(b) comment upon or supplement such audit report:

Provided that any comments given by the Comptroller and Auditor-General of India upon, or supplement to, the audit report shall be sent by the company to every person entitled to copies of audited financial statements under sub section (1) of section 136 and also be placed before the annual general meeting of the company at the same time and in the same manner as the audit report.

Appendix - III

Statement showing the dates of laying the Annual Reports and Audited Accounts of National Handloom Development Corporation Limited, Noida for the years 2015-16 to 2020-2021

Year	Date by which required to be laid	Date of laying of Annual Reports and Audited Accounts	Extent of Delay (in months)
2015-16	31.12.2016	08.12.2016	No delay
2016-17	31.12.2017	21.12.2017	No delay
2017-18	31.12.2018	27.12.2018	No delay
2018-19	31.12.2019	05.02.2021	13Months 05 days
2019-20	31.12.2020	15.12.2021	11 months 15 days
2020-21	31.12.2021	09.02.2022	01 months 09 days

Appendix - IV

Statement showing the chronological sequence, as submitted by the Ministry, in respect of the finalization of the Annual Reports and Audited Accounts of the NHDC for the years 2015-2016 to 2020- 2021

Sub-Question	Points	Financial Years					
		2015-16	2016-17	2017-18	2018-19	2019-20	2020-21
7 (i)	Date of approach to the Audit Authorities	17.07.15/ 23.08.16	28.10.16	27.12.17	27.12.18	28.10.2019	30.06.2020
	Time taken after the closure of Accounting year						
7(ii)	Date of appointment of statutory auditors	17.07.15/ 23.08.16 (By C&AG)	04.08.16/ 07.10.16 (By C&AG)	09.08.17 (By C&AG)	27.07.18 (By C&AG)	08.08.19 By C&AG, appointment letter received on 17.09.19	19.08.20 & 15.01.21 By C&AG, appointment letter received on 22.03.21
	Time taken after approaching the audit authorities for appointment of auditors	The Auditors are appointed by the Comptroller and Auditor General of India. Remuneration of the Auditors is approved by the Board of Directors					
7(iii)	Date of compilation of annual accounts	16.09.16	08.09.17	04.09.18	28.10.19*	19.11.20*	*Audit is in process
	Time taken after the closure of the accounting Year	Within time	Within time	Within time	Details at point 5 above	Details at point 18 above	
7(iv)	Date of submission of annual accounts to auditors	16.09.16	08.09.17	04.09.18	31.10.19	27.11.20 Inspite of continuous follow-up by NHDC, the auditors received the annual accounts only on 02.12.20	
	Time taken after closure of respective accounting year	Within time	Within time	Within time	Details at point 5 above	Details at point 18 above	

7(v)	The date and duration for auditing the annual accounts by statutory auditors	16.09.16	08.09.17	04.09.18	C&AG conducted supplementary audit of NHDC. As per the directions of C&AG, the Statutory Auditors revised their earlier report on Annual Accounts and submitted their revised report on 18.12.2019	C&AG conducted supplementary audit of NHDC. As per the directions of C&AG, the Statutory Auditors revised their earlier report on Annual Accounts and submitted their revised report. The Corporation received signed copy of the revised report on 02.06.2021	
7(vi)	The date of queries raised by auditors during auditing/ after completion of the Annual Accounts	Same as 7 (v) above	Same as 7 (v) above	Same as 7 (v) above	Same as 7 (v) above	Same as 7 (v) above	
	Time taken by auditors in raising the queries during auditing/after completion of the Annual Accounts to Audit Authorities	Same as 7 (v) above	Same as 7 (v) above	Same as 7 (v) above	Same as 7 (v) above	Same as 7 (v) above	
7(vii)	The date on which the replies to the audit queries were furnished to the Auditors	30.09.16	26.09.17	25.09.18	24.01.20	30.06.21	
	The time taken to resolve the Queries						
7(viii)	The date on which draft Audit Report was issued by Audit Authorities	Final Audit Report provided by Statutory Auditors	Final Audit Report provided by Statutory Auditors	Final Audit Report provided by Statutory Auditors	Final Audit Report provided by Statutory Auditors	Final Audit Report provided by Statutory Auditors	

	Time taken after auditing of the annual accounts						
7(ix)	The date on which the final Audit Report received by Organization	16.09.16	08.09.17	04.09.18	C&AG conducted supplementary audit of NHDC. As per the directions of C&AG, the Statutory Auditors revised their earlier report on Annual Accounts and submitted their revised report on 18.12.2019	C&AG conducted supplementary audit of NHDC. As per the directions of C&AG, the Statutory Auditors revised their earlier report on Annual Accounts and submitted their revised report. The Corporation received signed copy of the revised report on 02.06.2021	
	Time taken after issue of draft Report						
7(x)	Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit report to the organisation	Final Audit Report provided by Statutory Auditors	Final Audit Report provided by Statutory Auditors	Final Audit Report provided by Statutory Auditors	Final Audit Report provided by Statutory Auditors	Final Audit Report provided by Statutory Auditors	
7(xi)	Date of finalization of the annual report	29.09.16	22.09.17	19.09.18	14.01.20	18.06.21	
	Time taken after the closure of the financial year; and also						
	Time taken after the receipt of the final audit report						

7(xii)	The date on which documents were got approved from the Competent Authority	30.09.16	26.09.17	25.09.18	24.01.20	30.06.21	
	Time taken after finalization of Annual Report						
	Time taken after receipt of final audit report						
7(xiii)	The date on which documents were taken up for translation & printing	Within time	Within time	Within time	14.02.2020	17.07.2021	
	The time taken for completing the task at each stage.						
7(xiv)	The date for sending the documents to the Ministry for being laid in the House after the completion the task at each stage.	Within time	Within time	Within time	08.09. 2020	09.08.2021	
	Time taken by the organisations in sending the documents to the Ministry						
7(xv)	The date of laying the documents in the House.						
	Time taken after receipt of the documents from the Organisation						

** In 2018-19, within extended timelines granted by ROC. For 2019-20, 20-21 general time extension granted by ROC due to Covid -19 pandemic. The requisite documents of the NHDC have been laid on the Table of the House on 09.02.2022.*

Extract of the Minutes of the fourth sitting of the Committee held on 20th December 2021 from 16:00 hours to 16:50 hours in Committee Room "C", Parliament House Annexe, New Delhi.

Present

Shri Ritesh Pandey - ***Chairperson***

Members

2. Shri PallabLochan Das
3. ChoudharyMehboob Ali Kaiser
4. Shri Raja AmareshwaraNaik
5. Shri SaptagiriSankarUlaka
6. Shri Ashok Kumar Yadav

Secretariat

1. Smt. Suman Arora - Joint Secretary
2. Shri Munish Kumar Rewari - Additional Director
3. Smt. ManjinderPubbi - Under Secretary

Witnesses

(i) Ministry of Textiles

1. Shri Sanjay Rastogi - Development Commissioner (Handloom)
2. Shri Santosh Kumar Singh - ADC(Handloom)
3. Shri Manoj Jain - Director(Handloom)
4. Shri K.C. Shakdwipee - DDC(Handloom)

(ii) National Handloom Development Corporation Limited (NHDCL), Lucknow

1. Ms. Mudita Mishra - Managing Director, NHDCL

2. Shri JitendraPurohit - Chief Finance Officer, NHDCL
3. Mrs. Anjali Yadav - Company Secretary, NHDCL

XX XX XX XX

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them about the agenda.

3-4 XX XX XX XX

5. Thereafter, the Committee took up the case of the delays in laying the Annual Reports and Audited Accounts of the National Handloom Development Corporation Limited (NHDCL), Lucknow for the years 2018-2019 and 2019-2020 which is under the administrative control of the Ministry of Textiles.

Then the witnesses of the Ministry of Textiles were called in.

6. The representatives of the Ministry of Textiles and the National Handloom Development Corporation Limited (NHDCL), Lucknow were requested to tender oral evidence on the subject i.e., delays in laying the Annual Reports and Audited Accounts of the National Handloom Development Corporation Limited (NHDCL), Lucknow for the years 2018-2019 and 2019-2020.

7. The Chairperson welcomed the representatives of the Ministry of Textiles and the NHDCL to the sitting of the Committee and informed them about the agenda of the sitting. The Chairperson also informed the witnesses about the provisions of Direction 58 of the Directions by the Speaker, Lok Sabha, regarding the confidentiality of the proceedings.

8. Thereafter, the Chairperson desired to know the reasons for delays for the years 2018-2019 and 2019-2020 i.e. delay in submitting the accounts to Comptroller and Auditor General of India (C&AG) and time taken by the C&AG. The representative of the Ministry admitted the delays and explained the reasons of delay for these years. Thereafter, a brief Power Point presentation with regard to the NHDCL, Lucknow was made by the Ministry, that mentioned the brief of NHDCL; Legal provisions regarding Government Companies (Companies Act 2013), date of laying the documents for the years 2015-2016 to 2019-2020, in the House and the reasons for delay in financial year 2018-2019 and 2019-2020.

9. The Chairperson, also, enquired about the follow-up actions taken by the Ministry/NHDCL with regard to the delay in audit process by the C&AG. Shri PallabLochan Das, MP and member of the Committee, also emphasized about preparing a timeline with regard to the process of finalization of accounts of NHDCL. The representatives assured that they would prepare a strict timeline with regard to audit.

10. The Committee, in consonance with Shri Das, MP and member of the Committee, reiterated for preparation of a timeline and also recommended for creation of a dashboard of the website of the Ministry, where all information about reports and accounts of the organizations under their control should be made available.

11. The Chairperson thanked the representatives of the Ministry of Textiles and the NHDCL, Lucknow for the free and frank views in connection with the examination of the subject and submitted that it is expected that, in future, the Reports of the NHDCL would be laid within time.

The witnesses then withdrew.

12 - 17

The Committee then adjourned.

Committee On Papers Laid On The Table (2021-2022)

Minutes of the sitting of the Committee

The Committee sat on Monday, 1st August, 2022 from 15:00 hrs. to 15:30 hrs. in Committee Room "C", Parliament House Annexe, New Delhi.

Present

Shri Ritesh Pandey - ***Chairperson***

Members

2. Dr. A. Chellakumar
3. Shri Pallab Lochan Das
4. Smt. Aparupa Poddar
5. Shri S. Ramalingam
6. Shri Saptagiri Sankar Ulaka
7. Shri Ashok Kumar Yadav

Secretariat

1. Smt. Suman Arora - Joint Secretary
2. Shri Uttam Chand Bharadwaj - Additional Director

Witnesses

Xx xx xx xx

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them about the agenda.

3. Thereafter, the Committee took up for consideration, four draft Reports and nine draft Action-taken Reports on the following subjects:-

xx xx xx xx

ii. Delay in laying the Annual Reports and Audited Accounts of the National Handloom Development Corporation, Noida;

iii to xiii xx xx xx xx

4. After deliberations, the Reports and Action-taken Reports as mentioned above have been adopted by the Committee and the Chairperson has been authorized by the committee, as per the

factual verification of (narration portion) the Reports and Action- taken Reports, to finalize and present these Reports and Action-taken Reports to Lok Sabha.

5 -10 xx xx xx xx

The Committee then adjourned.
